

[Shri K. N. Pradhan]

they left out? They too should be included in it.

Secondly, do you propose to sanction special leave to those employees who are sick and unable to work and who have already exhausted all their leave?

Thirdly, will the Government provide best medical care and bear all the expenses on treatment of those people—whether they are employees or not—whose cases are becoming complicated and they need to be sent to Delhi, Bombay or abroad for medical treatment?

Besides, do the Government propose to sanction pension to those who have been rendered unfit to do any job?

[English]

SHRI R. K. JAICHANDRA SINGH : Regarding special leave, all that we can do is to take care of it under the provisions. About the area, even persons living beyond 30 wards affected area, they are coming to the hospital and are having a medical examination. Regarding the question of people living in other areas, we cannot identify the whole of Bhopal as affected area. So, they have limited certain areas which I mentioned as 30 wards. There are people who are living beyond that and they are also taking medical care.

[Translation]

SHRI K.N. PRADHAN : The question is not who should be taken care of. The question is why gas affected areas have been left out? I charge that some of the bureaucrats are receiving payments from the Union Carbide even today. They are trying to reduce the severity of sickness caused by gas and they have also tried to reduce the number of patients as well. I would like to know as to what action will be initiated against those who have deliberately reduced the number of the persons taken ill as also of the affected areas? I am ready to face trial and punishment if it is proved otherwise.

[English]

MR. DEPUTY SPEAKER : He wants to know whether an enquiry is going to be conducted on this or not.

SHRI R. K. JAICHANDRA SINGH : I can pass on this information to the State Government.

[Translation]

SHRI K.N. PRADHAN : The Union Carbide has corrupted many leaders and officers and distributed crores of rupees among them earlier also and they continue to do even today. Therefore, there has not been substantial progress in relief operations... (Interruptions)

[English]

MR. DEPUTY SPEAKER : He wants to know what can you do about it.

SHRI R. K. JAICHANDRA SINGH : I can pass on this information to the State Government.

13.16 hrs.

PUBLIC ACCOUNTS COMMITTEE

Seventeenth Report

[English]

SHRI RAJ MANGAL PANDE (Deoria) : I beg to present the Seventeenth Report (Hindi and English versions) of Public Accounts Committee on Excesses Over Voted Grants and Charged Appropriations (1983-84) and Action Taken on their two hundred and twenty second Report (Seventh Lok Sabha).

BUSINESS ADVISORY COMMITTEE

Sixteenth Report

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : I beg to move :

“That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 9th December 1985.”

MR. DEPUTY SPEAKER : The question is :

"That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 9th December, 1985."

The motion was adopted

MR. DEPUTY SPEAKER : The House stands adjourned for lunch to meet at 2.15 P.M.

13.18 hrs.

The Lok Sabha then adjourned for Lunch till Fifteen Minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Sixteen minutes past Fourteen of the Clock.

[MR. SPEAKER *in the Chair*]

RE : SUSPENSION OF MEMBER

[*English*]

SHRI E. AYYAPU REDDY (Kurnool) :
Sir, with your permission :

In the morning we staged a walk-out as we felt that Shri Unnikrishnan ought to have been given an opportunity to explain his stand. However, he instantaneously obeyed when you directed him to withdraw. We felt that the matter was finished there. But, unfortunately, to surprise and shock the Congress (I) Party moved a motion suspending him for the entire day. This was quite uncalled for. Because, for the same matter there could not be two punishments. You had already asked him to withdraw for the alleged breach of conduct.

Again, with regard to the allotment of rooms we feel that every party which is recognised by the Election Commission should have a room here. As a matter of fact, when the Prime Minister promised or stated that there would be an office room given to every Member of Parliament it is strange that parties which are recognised parties should be denied a room. Therefore, we appeal to the Congress (I) Party to withdraw the motion to rescind the motion and we request you to restore back the room to both Congress (S) and the Lok Dal.

SHRI G. M. BANATWALLA (Ponnani) : Before you speak, allow us to say two or three words in brief and then you can pass your remarks.

AN HON. MEMBER : No debate on this !

SHRI G. M. BANATWALLA : There is no question of a debate. We are not entering into a debate. A certain submission is being made and that also very briefly.

Mr. Speaker, it is highly regrettable that an hon. Member of this House, Shri Unnikrishnan has been suspended. He made certain remarks earlier and you asked him to withdraw those remarks.

MR. SPEAKER : Please sit down.

SHRI G. M. BANATWALLA : You asked him to withdraw from the House and he complied with your direction. Now, it is rather unfortunate after all that, a motion comes from the ruling party to suspend the hon. Member from the House. Sir, such a motion does not augur well for parliamentary democracy. I must say that it is rather a vengeance or smacks of arrogance or based on a transient majority.....
(*Interruptions*)

MR. SPEAKER : Take your seat ; please sit down.

SHRI G. M. BANATWALLA : It is based on arrogance. One more sentence and I will complete. Such an attitude is based on the arrogance of their transient majority.

With respect to accommodation for parties, every party recognised by the Election Commission should be given the necessary accommodation. We appeal to you and to the Government to rescind this motion for suspension.

SHRI P. KOLANDAIVELU (Gobichetti-Palayam) : It was an unfortunate incident which had happened. For the last one year I have not come across such a situation in this House. But it is quite unfortunate. I think, he can be let off with a severe warning. (*Interruptions*)

SHRI H. M. PATEL (Sabarkantha) : In fact, in the morning, Shri Unnikrishnan wanted to explain his position. He was denied that.....